

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1928
ANSWERED ON:26.03.2012
FIRE ACCIDENT RELATED DEATH IN FACTORIES
Gandhi Shri Feroze Varun

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has an assessment of the number of fire-accident related deaths of labourers in factories during the last three years;
- (b) if so, the State-wise details thereof;
- (c) whether the Government is taking any steps to enforce strict fire-safety regulations in factories across the nation;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a)&(b) As per the information received from Chief Inspector of Factories of the State Governments and Union Territories, the details of the persons killed and injured in fire accidents in factories during 2008, 2009 and 2010 is given as Annexure-I.
- (c)&(d) The Government of India has framed a comprehensive legislation i.e. the Factories Act, 1948, for taking care of occupational safety, health and welfare issues of the workers employed in factories. The responsibility of enforcement of the provisions of the Factories Act, 1948 and Rules framed thereunder lies with the respective State Governments and Union Territories. The provisions contained under Section 7-A and Section 38 and the rules prescribed thereunder are sufficient to take care of the fire and safety issues as far as the Manufacturing Sector is concerned.
- (e) Does not arise.